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No. 183]

NEW DELHI, WEDNESDAY, APRIL 9, 2025/CHAITRA 19, 1947

SUPREME COURT OF INDIA

NOTIFICATION

New Delhi, the 9th April, 2025

G.S.R. 222(E).—1. Under Rules 5 (i) and (ii) of Order IV, Supreme Court Rules, 2013 and Regulation 2 of the Regulations regarding Advocates-on-Record Examination made thereunder governing the examination for Advocates-on-Record, it is hereby notified for the information of all concerned that the next examination for the Advocates-on-Record will be held at New Delhi on **16th, 17th, 20th and 21st June, 2025**.

2. Advocates who have completed their training for a continuous period of one year commencing from the end of the fourth year of date of their enrolment ending with the 30th April, 2025, or would complete their training before the commencement of the said examination, shall be eligible to appear for the aforesaid examination.

3. Duly filled applications may be submitted in AOR Examination Cell i.e. **Room No. 307, 3rd Floor, B-Block, Administrative Buildings Complex, Supreme Court of India, New Delhi-110001** during office hours **from 15th April to 30th April, 2025**. For the convenience of the candidates, copy of the Application Form along with Instructions/Guidelines for submission of Application Form, has been appended to this notification as **Annexure-'A'**. Physical copy of the Application Form may also be obtained from AOR Examination Cell on any working day during office hours. **No application shall be accepted after the last date for receipt of applications i.e. 30th April, 2025 after 5.00 p.m.**

4. Acceptance of the application is subject to production of requisite certificate of completion of training from an Advocate-on-Record under Regulation 6 of the Regulations regarding Advocates-on-Record Examination.

5. A list of leading cases with regard to Paper-IV (Leading Cases) is appended to this Notification as **Annexure-'B'**.

6. Under Regulation 12 of the Regulations regarding Advocates-on-Record Examination, no application/representation for re-evaluation of answer sheets shall be entertained. Application/representation seeking relief other than in the nature of re-evaluation shall not be entertained beyond a period of 30 days from the date of declaration of the result.

7. In the ensuing examination, those who are given roll numbers and who absent themselves in any individual examination paper(s) will be treated as not sufficiently prepared for the examination and will be dealt with under Regulation 5(b) without giving them any further opportunity, and they shall not be permitted to sit in any subsequent examination except for good reason and with the express permission of the Board of Examiners.

8. Under Regulation 11(iii) of the Regulations regarding Advocates-on-Record Examination, a candidate who fails in all the papers of the examination shall not be permitted to appear in the next examination.

9. The candidates, who do not appear in all the papers and fail in any of the papers in which they have appeared, shall be treated to have failed in all the papers, including the papers they have not appeared.

10. Under Regulation 11(iv) of the Regulations regarding Advocates-on-Record Examination, a candidate shall not be allowed more than five chances to appear at the examination. Appearance, even in any one of the papers in an examination shall be deemed to be a chance. Those candidates who have already availed five chances are, therefore, not eligible to apply for AOR Examination-June, 2025. However, vide Circular F. No. 17/AOR Exam. dated 17.05.2024, the Advocates-on-Record Examination held in December, 2021 shall not be reckoned as a chance while counting the permissible five chances. Accordingly, as one-time relaxation, one more chance is permissible to the eligible candidates on the basis of their result in the last examination they appeared at.

11. The Advocates-on-Record Examination - 2025, shall be conducted through Pen & Paper mode only.

[F. No. AOR Exam./June/2025]

KUNTAL SHARMA PATHAK, Osd(Registrar) & Secy.

Board of Examiners Advocates-On-Record Examination

ANNEXURE- 'A'**LAST DATE OF SUBMISSION: 30.04.2025****IN THE SUPREME COURT OF INDIA****APPLICATION FOR ADVOCATES-ON-RECORD EXAMINATION – JUNE, 2025**

To,

Hon'ble the Chief Justice of India
and His Companion Hon'ble
Judges of the Supreme
Court of India

**Affix recent
passport size
photograph**

The humble petition of _____, an Advocate,
S/o. / D/o. / W/o. Shri _____, most
respectfully sheweth: (**NAME IN BLOCK LETTERS AS PER ENROLMENT CERTIFICATE**)

1. That I was enrolled as an Advocate with the Bar Council of _____ on _____ vide Enrolment No. _____ and that my name is still borne on the rolls of the said Bar Council. (**Self attested copy of Enrolment Certificate to be attached**)
2. That I have undergone training for one year under Mr./Ms. _____, Advocate-on-Record from _____ to _____ **and/or my training will be completing on or before 30.04.2025** and the Certificate of Completion of training **has been filed/is filed herewith/will be filed later** before the commencement of examination.

OR

That I have been exempted from compliance with the Rules under Rule 5(ii) (c) (1) or (2), Order IV of the Supreme Court Rules, 2013 vide letter No. _____.

3. That I have never been convicted of any offence.

OR

That I have been convicted of an offence under _____ and sentenced to _____ by _____ Court and the said conviction and sentence has been stayed or suspended by _____ Court.

OR

That a period of two years has lapsed after I have served out the sentence/have paid the fine imposed on me. (Particulars of conviction and sentence and date of release or payment of fine should be given).

4. That my date of birth is _____.

5. That I desire to be registered as an Advocate-on-Record of the Supreme Court.
6. That I **applied, but did not appear** at the earlier examination(s) held in the year(s) _____ vide Roll No(s). _____.
7. That I **appeared in the earlier examination(s)**, particulars of which are as follows:-

S. No.	Year of the Examination(s)	Roll No.	Result
1.			
2.			
3.			
4.			
5.			

8. That I have been granted permission to re-appear under **Regulation 11(i) / 11(ii)** and, therefore, will appear in **Paper No. _____ (_____)**.

OR

I do not wish to re-appear under Regulation 11(i) / 11(ii), and finally exercise option to appear in the **entire examination afresh**.

9. **That I am aware that after issuance of Roll No., if I absent myself in the examination or in any of the papers, I will be treated as not sufficiently prepared and will be dealt with under Regulation 5(b) without being given further opportunity, and that I shall not be permitted to sit in any subsequent Examination, without prior permission of the Board of Examiners.**
10. That I, therefore, pray that Your Lordships may be pleased to permit me to sit in the tests to be held by this Hon'ble Court in June, 2025 and I, as in duty bound, shall ever pray.

Signed this the _____ day of April, 2025.

Signature

Office Address: _____

Residence Address: _____

Mobile No.: _____

E-Mail ID:

(Write E-mail ID legibly)

Instructions / Guidelines for submission of Application Form for Advocates-on-Record Examination-June, 2025

The aspirants for the forthcoming Advocates-on-Record Examination-June, 2025 are hereby informed that as an alternative to submission of the hard copy of the Application Form for the said Examination, the scanned copy of the Application Form, along with the requisite documents and the prescribed fee, may provisionally be submitted through e-mail, subject to submission of the hard copy of the same to be sent through post/courier.

The acceptance of the Application Form will be subject to the fulfillment of the following conditions:-

1.	<p>(i) The applicant-Advocates who have completed/will be completing continuous training of one year commencing from the end of the fourth year of date of their enrolment ending with the 30th April, 2025, or would complete their training before the commencement of the said examination, shall be eligible to appear for the aforesaid examination.</p> <p>(ii) Acceptance of the application is subject to production of requisite certificate of completion of training from an Advocate-on-Record under Regulation 6 of the Regulations regarding Advocates-on-Record Examination.</p>
2.	<p>(i) The Application Form should be legibly filled and duly signed by the applicant-Advocate.</p> <p>(ii) All the fields mentioned in the Application Form have to be filled by the applicant-Advocate. If any field is not applicable, the same may be struck out. No material information should be concealed.</p> <p>(iii) Incomplete/Illegible Application Form shall be summarily rejected.</p>
3.	One photograph has to be pasted at the designated place, i.e., on the top-right side of the Application Form.
4.	Self-attested and legible copy of the Enrolment Certificate has to be annexed to the Application Form.
5.	<p>The applicant-Advocate has to ensure that he/she is eligible to apply for AOR Examination-June, 2025 in all respects:-</p> <p>(i) He/she has undergone one year of mandatory training and had furnished prior intimation to this Registry.</p> <p>(ii) Under Regulation 11(iii) of the Regulations regarding Advocates-on-Record Examination, a candidate who fails in all the papers of the examination shall not be permitted to appear in the next examination. Those candidates who were declared to have failed in all papers of the last AOR Examination, in which they appeared, are, therefore, not eligible to apply for AOR Examination-June, 2025 in view of those provisions.</p>

	<p>(iii) Under Regulation 11(iv) of the Regulations regarding Advocates-on-Record Examination, a candidate shall not be allowed more than five chances to appear at the examination. Appearance even in any one of the papers in an examination shall be deemed to be a chance. Those candidates who have already availed five chances are, therefore, not eligible to apply for AOR Examination-June, 2025. However, vide Circular F. No. 17/AOR Exam. dated 17.05.2024, the Advocates-on-Record Examination held in December, 2021 shall not be reckoned as a chance while counting the permissible five chances. Accordingly, as one-time relaxation, one more chance is permissible to the eligible candidates on the basis of their result in the last examination they appeared at.</p>
6.	<p>The scanned copy of duly filled Application Form with photograph affixed thereon, along with the self-attested copy of the Enrolment Certificate, may be sent through e-mail at advocate-on-record@sci.nic.in, subject to submission of the hard copy of the same in AOR Examination Cell, Room No. 307, 3rd Floor, B-Block, Administrative Buildings Complex, Supreme Court of India, New Delhi-110001, latest by 5.00 p.m. on 30th April, 2025. Scanned copy of the Application Form must be accompanied by the requisite documents including fee payment receipt, failing which it is liable to be rejected.</p>
7.	<p>For online payment, the applicant-Advocate is required to deposit the prescribed examination fee of ₹ 750/- in the following Account:-</p> <p>Account No.: 02070200016235 IFSC Code: UCBA0000207 Bank Name: UCO Bank, Supreme Court Compound, Delhi</p>
8.	<p>After depositing the requisite examination fee (offline/online), the applicant-Advocate is required to submit the hard copy of the following documents:</p> <p>(i) Application Form, with one photograph affixed thereon. (ii) Self-attested copy of Enrolment Certificate. (iii) Receipt of payment of ₹ 750/-.</p> <p>These documents should be submitted or sent by post/courier to “AOR Examination Cell, Room No. 307, 3rd Floor, B-Block, Administrative Buildings Complex, Supreme Court of India, Tilak Marg, New Delhi-110001”.</p>
9.	<p>The final acceptance of the Application Form will be subject to the receipt of the hard copy of the Application Form. The candidates may please note that the submission of the soft copy of the Application Form has to be done latest by 5.00 p.m. on 30th April, 2025. The last date for applying for AOR Examination-June, 2025 is 30th April, 2025. The Registry will not be responsible for any delay.</p>
10.	<p>In case, at any stage, an applicant-Advocate is found to be ineligible to apply for AOR Examination-June, 2025, his/her Application Form will be rejected.</p>

REVISED LIST OF LEADING CASES

ANNEXURE - 'B'

S.No.	Cause Title	SCR Citation	Equivalent citation in other journals
1.	His Holiness Kesavananda Bharati Sripadagalavaru v. State of Kerala	[1973] Suppl. SCR 1	(1973) 4 SCC 225
2.	Maneka Gandhi v. Union of India	[1978] 2 SCR 621	(1978) 1 SCC 248
3.	Minerva Mills Ltd. & Ors. v. Union of India & Ors.	[1981] 1 SCR 206	(1980) 3 SCC 625
4.	Sharad Birdhi Chand Sarda v. State of Maharashtra	[1985] 1 SCR 88	(1984) 4 SCC 116
5.	A.R. Antulay v. R.S. Nayak & Anr.	[1988] 1 Suppl. SCR 1	(1988) 2 SCC 602
6.	Kihoto Hollohan v. Zachillhu and Others	[1992] 1 SCR 686	(1992) Supp 2 SCC 651
7.	Indra Sawhney and Ors. Etc. Etc. v. Union of India and Ors. Etc. Etc.	[1992] 2 Suppl. SCR 454	1992 Supp (3) SCC 217
8.	S.R. Bommai and Ors. v. Union of India and Ors.	[1994] 2 SCR 644	(1994) 3 SCC 1
9.	L. Chandra Kumar v. Union of India and Others	[1994] 6 Suppl. SCR 261	(1995) 1 SCC 400
10.	Vellore Citizens Welfare Forum v. Union of India and Ors.	[1996] 5 Suppl. SCR 241	(1996) 5 SCC 647
11.	D.K. Basu v. State of West Bengal	[1996] 10 Suppl. SCR 284	(1997) 1 SCC 416
12.	Mafatlal Industries Ltd. Etc. Etc. v. Union of India Etc. Etc.	[1996] 10 Suppl. SCR 585	(1997) 5 SCC 536
13.	Vishaka and Ors. v. State of Rajasthan and Ors.	[1997] 3 Suppl. SCR 404	(1997) 6 SCC 241
14.	Githa Hariharan and Anr. v. Reserve Bank of India and Anr.	[1999] 1 SCR 669	(1999) 2 SCC 228
15.	Rupa Ashok Hurra v. Ashok Hurra and Anr.	[2002] 2 SCR 1006	(2002) 4 SCC 388
16.	Pradeep Kumar Biswas and Ors. v. Indian Institute of Chemical Biology and Ors.	[2002] 3 SCR 100	(2002) 5 SCC 111
17.	P. Rama Chandra Rao v. State of Karnataka	[2002] 3 SCR 60	(2002) 4 SCC 578
18.	T.M.A. Pai Foundation and Ors. v. State of Karnataka and Ors.	[2002] 3 Suppl. SCR 587	(2002) 8 SCC 481: AIR 2003 SC 355
19.	P.A. Inamdar v. State of Maharashtra		(2004) 8 SCC 139
20.	Technip SA v. SMS Holding (Pvt.) Ltd. & Ors.	[2005] 1 Suppl. SCR 223	(2005) 5 SCC 465
21.	M/s. S.B.P. and Co. v. M/s. Patel Engineering Ltd. and Anr.	[2005] 4 Suppl. SCR 688	(2005) 8 SCC 618
22.	Rameshwar Prasad & Ors. v. Union of India and Anr.	[2006] 1 SCR 562	(2006) 2 SCC 1

S.No.	Cause Title	SCR Citation	Equivalent citation in other journals
23.	I.R. Coelho (Dead) By LRs. v. State of Tamil Nadu	[2007] 1 SCR 706	(2007) 2 SCC 1
24.	Common Cause (A Regd. Society) v. Union of India & Ors.	[2008] 6 SCR 262	(2008) 5 SCC 511
25.	State of West Bengal & Ors. v. The Committee for Protection of Democratic Rights, West Bengal & Ors.	[2010] 2 SCR 979	(2010) 3 SCC 571
26.	Smt. Selvi & Ors. v. State of Karnataka	[2010] 5 SCR 381	(2010) 7 SCC 263
27.	Re: Special Reference No. 1 of 2012 [Under Article 143(1) of the Constitution of India]	[2012] 9 SCR 311	(2012) 10 SCC 1
28.	Republic of Italy and Ors. v. Union of India and Ors.	[2013] 4 SCR 595	(2013) 4 SCC 721
29.	Novartis AG v. Union of India & Others	[2013] 13 SCR 148	(2013) 6 SCC 1
30.	Dr. Balram Prasad v. Dr. Kunal Saha & Ors.	[2013] 12 SCR 30	(2014) 1 SCC 384
31.	Lalita Kumari v. Govt. of U.P. and Ors.	[2013] 14 SCR 713	(2014) 2 SCC 1
32.	National Legal Services Authority v. Union of India and Others	[2014] 5 SCR 119	(2014) 5 SCC 438
33.	Pramati Educational & Cultural Trust ® & Ors. v. Union of India & Ors.	[2014] 11 SCR 712	(2014) 8 SCC 1
34.	M/s. Kailash Nath Associates v. Delhi Development Authority & Anr.	[2015] 1 SCR 627	(2015) 4 SCC 136
35.	Shreya Singhal v. Union of India	[2015] 5 SCR 963	(2015) 5 SCC 01
36.	Supreme Court Advocates-on-Record Association and Another v. Union of India	[2015] 13 SCR 1	2016 (5) SCC 1
37.	Union of India v. V. Sriharan @ Murugan & Ors.	[2015] 14 SCR 613	2016 (7) SCC 1
38.	Gujarat Urja Vikas Nigam Limited v. EMCO Limited & Others	[2016] 1 SCR 857	(2016) 11 SCC 182
39.	Mukesh & Anr. v. State for NCT of Delhi & Ors.	[2017] 6 SCR 1	(2017) 6 SCC 1
40.	Excel Crop Care Limited v. Competition Commission of India and Another	[2017] 5 SCR 901	(2017) 8 SCC 47
41.	Common Cause v. Union of India and Ors.	[2017] 13 SCR 361	(2017) 9 SCC 499
42.	Shayara Bano v. Union of India and Others	[2017] 9 SCR 797	(2017) 9 SCC 1
43.	Justice K S Puttaswamy (Retd.), and Anr. v. Union of India and Ors.	[2017] 10 SCR 569	(2017) 10 SCC 1
44.	Common Cause (A Regd. Society) v. Union of India & Another	[2018] 6 SCR 1	2018 (5) SCC 1
45.	Municipal Corporation, Ujjain and Anr. v. BVG India Limited and Ors.	[2018] 6 SCR 861	[2018 (5) SCC 462]
46.	Shakti Vahini v. Union of India & Others	[2018] 3 SCR 770	(2018) 7 SCC 192
47.	Navtej Singh Johar & Ors. v. Union of India Thr. Secretary Ministry of Law and Justice	[2018] 7 SCR 379	(2018) 10 SCC 1

S.No.	Cause Title	SCR Citation	Equivalent citation in other journals
48.	Justice K.S. Puttaswamy (Retd.) & Anr. v. Union of India & Ors.	[2018] 8 SCR 1	(2019) 1 SCC 1
49.	Jarnail Singh & Others v. Lachhmi Narain Gupta & Others	[2018] 10 SCR 663	(2018) 10 SCC-396
50.	Joseph Shine v. Union of India	[2018] 11 SCR 765	(2019) 3 SCC 39
51.	Competition Commission of India v. Bharti Airtel Limited and Others	[2018] 14 SCR 489	(2019) 2 SCC 521
52.	Swiss Ribbons Pvt. Ltd. & Anr. v. Union of India & Ors.	[2019] 3 SCR 535	(2019) 4 SCC 17
53.	Ssangyong Engineering & Construction Co. Ltd. v. National Highways Authority of India (NHAI)	[2019] 7 SCR 522	2019(15) SCC 131
54.	Dr. Ashwani Kumar v. Union of India and Another	[2019] 12 SCR 30	2019 SCC Online SC 1144
55.	Rojer Mathew v. South Indian Bank Limited and Ors.	[2019] 16 S.C.R. 1	(2020) 6 SCC 1
56.	Central Public Information Officer Supreme Court of India v. Subhash Chandra Agarwal	[2019] 16 S.C.R. 424	(2020) 5 SCC 481
57.	Committee of Creditors of Essar Steel India Limited Through Authorised Signatory v. Satish Kumar Gupta and Others	[2019] 16 S.C.R. 275	(2020) 8 SCC 531
58.	M/s Shanti Conductors Private Limited v. Assam State Electricity Board and Others	[2019] 16 S.C.R. 252	(2020) 2 SCC 677
59.	Keisham Meghachandra Singh v. The Hon'ble Speaker Manipur Legislative Assembly & Ors.	[2020] 2 S.C.R. 132	2020 (2) SCALE 329
60.	Sushila Aggarwal and Others v. State (NCT of Delhi) and Another	[2020] 2 S.C.R. 1	(2020) 5 SCC 1
61.	Dheeraj Mor v. Hon'ble High Court of Delhi	[2020] 2 S.C.R. 161	(2020) 7 SCC 401
62.	Internet and Mobile Association of India v. Reserve Bank of India	[2020] 2 S.C.R. 297	(2020) 10 SCC 274
63.	Indore Development Authority v. Manoharlal and Others Etc.	[2020] 3 S.C.R. 1	(2020) 8 SCC 129
64.	Madras Bar Association v. Union of India & Anr.	[2020] 2 S.C.R. 246	2020 (13) SCALE 443

NEWLY ADDED CASES w.e.f. 08.04.2025

65.	Nandini Sundar v. State of Chhattisgarh	[2011] 8 SCR 1028	(2011) 7 SCC 547
66.	Arnesh Kumar v. State of Bihar	[2014] 8 S.C.R. 128	(2014) 8 SCC 273
67.	Abhiram Singh v. C.D. Commachen	[2017] 1 S.C.R. 158	(2017) 2 SCC 629
68.	Neeraj Dutta v. State (NCT of Delhi)	[2022] 5 SCR 104	(2023) 4 SCC 731
69.	Sukhpal Singh Khaira v. State of Punjab	[2022] 10 S.C.R. 156	(2023) 1 SCC 289
70.	Satender Kumar Antil v. CBI	[2022] 10 S.C.R. 351	(2022) 10 SCC 51
71.	Janhit Abhiyan v. Union of India	[2022] 14 S.C.R. 1	(2023) 5 SCC 1
72.	Shilpa Sailesh v. Varun Sreenivasan	[2023] 5 S.C.R. 165	(2023) 14 SCC 231
73.	Kaushal Kishor v. State of U.P.	[2023] 8 S.C.R. 581	(2023) 4 SCC 1

S.No.	Cause Title	SCR Citation	Equivalent citation in other journals
74.	Subhash Desai v. State of Maharashtra	[2023] 8 S.C.R. 857	(2024) 2 SCC 719
75.	Cox & Kings Ltd. v. SAP India (P) Ltd.	[2023] 15 S.C.R. 621	(2024) 4 SCC 1
76.	Interplay B/w Arbitration Agreements under Arbitration, 1996 & Stamp Act, 1899, In re,	[2023] 15 S.C.R. 1081	(2024) 6 SCC 1
77.	Article 370 of the Constitution, In re,	[2023] 16 S.C.R. 1	2023 SCC OnLine SC 1647
78.	Assn. for Democratic Reforms (Electoral Bond Scheme) v. Union of India	[2024] 2 S.C.R. 420	(2024) 5 SCC 1
79.	Kavita Kamboj v. High Court of Punjab & Haryana	[2024] 2 S.C.R. 1136	(2024) 7 SCC 103
80.	Sita Soren v. Union of India	[2024] 3 S.C.R. 462	(2024) 5 SCC 629
81.	State (NCT of Delhi) v. BSK Realtors LLP	[2024] 5 S.C.R. 1159	(2024) 7 SCC 370
82.	Mineral Area Development Authority v. SAIL	[2024] 7 S.C.R. 1549	(2024) 10 SCC 1
83.	State of Punjab v. Davinder Singh	[2024] 8 S.C.R. 1321	(2025) 1 SCC 1
84.	Aligarh Muslim University v. Naresh Agarwal		2024 SCC OnLine SC 3213
85.	Property Owners Association & Ors. v. State of Maharashtra & Ors.	[2024] 11 S.C.R. 1	2024 SCC OnLine SC 3122
86.	Tej Prakash Pathak v. High Court of Rajasthan	[2024] 12 S.C.R. 28	(2025) 2 SCC 1